

LOK SABHA  
UNSTARRED QUESTION NO. 77  
TO BE ANSWERED ON 3<sup>rd</sup> FEBRUARY, 2020

**New Retail Fuel Policy**

**77. SHRI M. SELVARAJ:  
SHRI KHAGEN MURMU:  
SHRI A. RAJA:  
SHRI AJAY KUMAR MISRA TENI:**

पेट्रो लयम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the features of the new liberalized retail fuel policy along with the details of the criteria fixed under this policy;
- (b) the reasons for allowing non oil companies to market fuel within the country;
- (c) the details of the target set through this policy across the country, State-wise;
- (d) whether the Government has fixed any norms with regard to rural, remote areas under this policy and if so, the details thereof and if not, the reasons therefor;
- (e) the details of the number of applications received for licence under this policy so far within the country including Tamil Nadu along with the number of approved applications; and
- (f) whether the Government has made compulsory with regard to green fuel for the licence holder under this policy and if so, the details thereof and the reasons therefor?

**ANSWER**

पेट्रो लयम एवं प्राकृतिक गैस मंत्री (श्री धर्मन्द्र प्रधान)

**MINISTER OF PETROLEUM AND NATURAL GAS**  
**(SHRI DHARMENDRA PRADHAN)**

- (a) to (d) Ministry of Petroleum and Natural (MoPNG) Gas vide Resolution dated 08.11.19 revised the guidelines for authorization to market transportation fuels which have been published in the Gazette of India. The revised guidelines would promote ease of doing business and boost private players to invest in retail sector. The said Resolution is available on the website of MoPNG. The main features of the said guidelines are as below :-

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- (i) The resolution applies for marketing of only Motor Spirit and High Speed Diesel for “Bulk” and “Retail” business.
  - (ii) An entity desirous of seeking authorisation for either retail or bulk must have a minimum net worth of Rs. 250 crore at the time of making application. In case authorization is required for both retail and bulk, minimum net worth will be Rs.500 crore.
  - (iii) Separate applications to be made for retail and Bulk business.
  - (iv) For retail authorisation, an entity have to set up at least 100 retail outlets, out of which 5 % should be in the notified remote areas within 5 years of the grant of authorization. An effective mechanism has been prescribed to ensure that the entity deliver on its commitment to set up the ROs in remote areas.
  - (v) An entity is required to deposit prescribed Bank Guarantee amount as a security at the time of grant of authorization in addition to application fee.
- (e) No application has been received in MoPNG under this policy.
- (f) In addition to conventional fuels, the authorized entities are required to install facilities for marketing at least one new generation alternate fuels like Compressed Natural Gas (CNG), biofuels, Liquefied Natural Gas (LNG), electric vehicle charging points etc. at their proposed retail outlets (RO) within three years of operationalization of the said outlet subject to the entity complying with various other statutory guidelines.

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